

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Stamp Application No. 443/89.

Shri Gajanan Raghoba,  
Central Railway Qr. No. MLR/D/3,  
Neral (Tal-Karjat),  
Dist. - Raigad. & 3 Others.

... Applicants.

V/S

1) The Secretary,  
Union of India,  
Ministry of Transport,  
Department of Railways,  
NEW DELHI.

2) The General Manager,  
Central Railway,  
BOMBAY V.T.

3) The Divisional Railway Manager,  
Central Railway,  
BOMBAY V.T.

... Respondents.

Coram: The Hon'ble Member(J), Shri M.B. Mujumdar.

The Hon'ble Member(A), Shri M.Y. Priolkar.

Appearance:

Mr. K.R. Jadhav,  
Learned Advocate for  
the applicant.

Mr. S.C. Dhawal,  
Learned Advocate for  
the respondents.

ORAL JUDGMENT:-

(Per Shri M.B. Mujumdar).

Date: 17.7.1989.

Heard Mr. K.R. Jadhav, Learned Advocate for the applicant. Mr. S.C. Dhawal, Learned Advocate for the respondents applicants. The ~~applicants~~ <sup>they</sup> are permitted to file this application jointly.

3.3 The applicant are working as Junior Chargeman in an officiating basis since 1974. By Notification dated 28th June 1989 <sup>he</sup> alongwith 20 others are advised to attend the written simple test for the selection of Junior Chargeman which is to

P.I.Q.

(B)

-: 2 :-

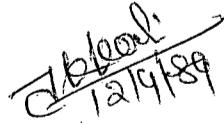
take place on 22.7.1989. The applicants were never selected regularly according to the Recruitment Rules. Simply because they are working as Junior Chargeman on officiating basis, we do not think that they should be exempted from appearing for the written test.

4. Hence we find no merit in this application and hence reject the same summarily under Section 19(3) of the Administrative Tribunals Act, with no order as to costs.

  
( M.Y. PRIOLKAR )  
MEMBER (A).

  
( M.B. MUJUMDAR )  
MEMBER (U).

Decoyment Att. 17/7/89  
Send to Parties on  
12/9/89.

  
Ch. B. D. D.  
12/9/89